

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT COURT SITTING HELD AT BILASPUR

Original Application No. 265 of 2005

Bilaspur, this the 14th day of March, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

1. Manisha Nair, D/o. Bala Nair,
Date of birth - 29.8.1981,
R/o. 44/7, Mahavir Compound,
Sagar Bazar, Jabalpur.
2. Shahnaj Bi, D/o. Sheikh Wazir,
Date of birth - 30.6.1986,
R/o. MES Colony, House No. 66/2,
Supply Marg, Sadar, Jabalpur.
3. Amit Kumar Soni, S/o. Sjri Ramesh
Chandra Soni, Date of birth - 14.6.1982,
/o MES Colony, House No. 67/3,
Supply Marg, Sadar, Jabalpur. ... Applicants

(By Advocate - Shri S. Paul)

versus

1. Union of India, through its
Secretary, Ministry of Defence,
New Delhi.
2. The Engineering-in-Chief,
Military Engineering Services,
Army Headquarter, DHQ, P.O.
New Delhi.
3. The Chief Engineer, Military
Engineering Services, Central
Command, Headquarter, Lucknow.
4. The Chief Engineer, Military
Engineering Services, Jabalpur
Zone, Jabalpur. ... Respondents

ORDER (Oral)

By M.P. Singh, vice Chairman -

By filing this Original Application the applicants have
claimed the following main reliefs :

"(ii) set aside the entire selection of the LDC
conducted in pursuance to the notification dated
18th September, 2004,

(iii) direct the respondents to conduct fresh
selection for the post of LDC as per rules."

2. The brief facts of the case are that the applicants

three in number have appeared in the selection conducted by the respondents for the post of Lower Division Clerk on 12 February, 2005 and 23rd February, 2005. According to them there are ^a number of irregularities committed during the selection. In this connection all the three applicants have submitted their representations to the Chief Engineer, Military Engineering Services, Central Command Head Quarter Lucknow on 9.3.2005. The learned counsel for the applicants submitted that he will feel satisfied if directions are given to the respondent No. 3 to consider and decide the representations of the applicants dated 9.3.2005, within a specific period.

3. In the facts and circumstances of the case, we deem it appropriate to dispose of this OA even without issuing notices to the respondents by directing the respondent No. 3 to consider and decide the representations of the applicants dated 9.3.2005 by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. We do so accordingly. In the meantime if appointments are not already made, it shall not be made till the disposal of the representations of the applicants.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

"SA"

पृष्ठांकन सं. ओ/न्या
प्रतिलिपि एवं रिपोर्ट
(1) रायिद, उत्तर राज्यालय कार्यालय, जललक्ष्मी
(2) आखेयक लै/प्रियंका/पृ
(3) एस्ट्रेसी श्री/मिस्ट्री/पृ
(4) व्हिकाल, एसेजल, जललक्ष्मी प्राप्ति
सूचना एवं आवश्यक कार्यालयी केंद्र
उप रजिस्ट्रार

S. Paul P.
DBD

cc
on 15/3/05

-signed
on 22/3/05